

(17)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

O.A.No.1522 OF 1997.

Dated:31-12-1997.

Between:

T.Narsimha Reddy.

.. Applicant

AND

The General Manager,
Ordnance Factory Project,
Eddumailaram, Medak District.

.. Respondent

COUNSEL FOR THE APPLICANT(S): Mr.P.Kishore Rao

COUNSEL FOR THE RESPONDENT(S): Mr.N.R.Devaraj

CORAM:

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)

O R D E R

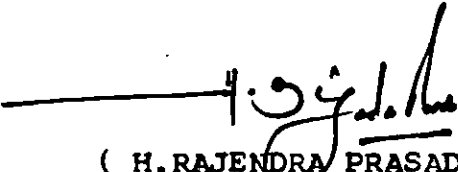
(AS PER HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN))

Heard Mr.Phaniraj for Mr.Kishore Rao for the Applicant and
Mr.Devaraj for the Respondent.

2. The result of the applicant, who was interviewed on 25-11-1997,
may now be declared and further action as required may be taken
depending on his success or failure at the interview.

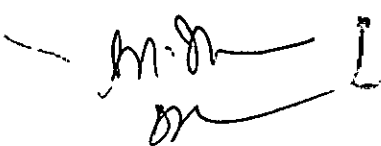
3. Thus the O.A. is disposed of.

4. C.C. today.


(H. RAJENDRA PRASAD)
MEMBER (ADMN)

Dated:31st December, 1997

Dictated in the Open Court



DA.1522/97

Copy to:-

1. The Generalmanager, Ordnance Factory Project, Eddumailaram, Medak District.
2. One copy to Mr. P.Kishore Rao, Advocate, CAT., Hyd.
3. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
4. One copy to HHRP (A), CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate.

cc today

I Count

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 31-12-1997

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

O.A.No.

T.A.No.

in

1592/97

Q.W.P

Admitted and Interim directions
Issued.

Allowed

~~Disposed of with direction~~

Dismissed.

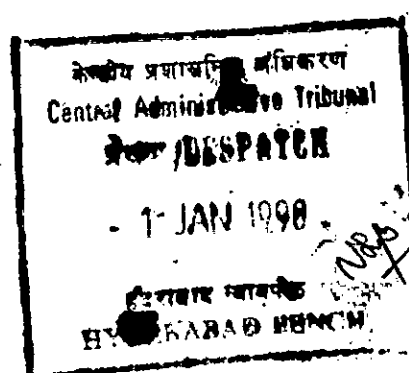
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BRANCH AT HYDRABAD
O.A.NO. 1522/97.

Date of Order: 17-11-97.

Between:

T.Narsimha Reddy.

.. Applicant.

and

The General Manager,
Ordnance Factory Project,
Yedumailaram, Medak Dist.

.. Respondent.

For the Applicant: Mr. Phaniraj for ~~Mr. P. Kishore Rao~~ Mr.P.Kishore Rao, Dy

For the Respondents: Mr.

.. Addl.C GC.

C.I/M:

THE HON'BLE MR.H.KAJENLAA PRASAD : MEMBER(ACTN)

The Tribunal made the following order:-

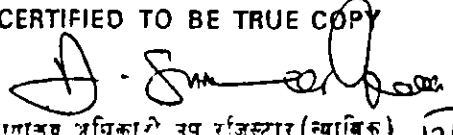
Heard Mr.Phaniraj for Mr.Kishore Rao for the Applicant.

OA is admitted. Counter in 6 weeks. List it
th reafter for further orders.

As an interim measure it is directed that the applicant
be interviewed/tested alongwith such other candidates whose names
may have been sponsored by the concerned employment exchange. The
results of such test/interview, in respect of the applicant, shall
not however be released, before his claims and entitlements are
determined and decided by this Tribunal after filing of the counter.

The applicant is free to produce a copy of this
letter before the due authority, G.H. Secretariat, Ordnance Factory,
Yedumailaram within 3 days to facilitate further action by the
respondents as regards the interim relief.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY


प्रमाणित प्रतिका के उप रजिस्ट्रार (न्यायिक)
Court Officer/Dy. Registrar
केन्द्रीय प्रशासनिक अदालत
Central Administrative Tribunal

-d/-x x
Deputy Registrar.

- To
1. The Court Officer, Ordnance Factory Project, Yedumailaram, Medak.
 2. One copy to Mr.P.Kishore Rao, Advocate, C. I. Hyd.
 3. One copy to Addl.C.C.C.T. Hyd.
 4. One more copy.

pvm.